

RATTANINDIA INFRASTRUCTURE LIMITED

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This Pre-Offer Open Advertisement is being issued by Motilal Oswal Investment Advisors Limited (“**Manager to the Offer**”), for and on behalf of Laurel Energetics Private Limited and Arbutus Consultancy LLP (collectively, the “**Acquirers**”) and Yantra Energetics Private Limited (PAC1), Spire Constructions Private Limited (PAC2), Nettle Constructions Private Limited(PAC3) and Mr. Rajiv Rattan (PAC4) (collectively the “**PACs**”) as the persons acting in concert with the Acquirers in this Offer, pursuant to and in accordance with regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“**SEBI (SAST) Regulations**”) in respect of the open offer to acquire up to 35,93,90,094 (Thirty-Five Crores Ninety-Three Lacs Ninety Thousand and Ninety-Four) fully paid up Equity Shares of face value of INR 2 (Rupees Two only) each of RattanIndia Infrastructure Limited (“**Target Company**”) (“**Offer Shares**”) from Public Shareholders, representing 26% of its Voting Share Capital, at a price of INR 6.30 (Rupees Six and Paise Thirty only) per Offer Share payable in cash (the “**Revised Offer Price**”), pursuant to the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (the “**SEBI (SAST) Regulations**”), and read with the letter bearing reference number CFD/DCR2/OW/P/2016/13131/1 dated May 5, 2016 from SEBI (the “**SEBI Observation Letter**”), Order dated April 5, 2017 passed by the Securities Appellate Tribunal (the “**SAT Order**”) Order dated May 2, 2017 passed by the Hon’ble Supreme Court of India (the “**SC Interim Order**”) in Civil Appeal Nos. 5675/2017 and 5694/2017 (the “**Appeals**”); the Order dated July 13, 2017 passed by the Hon’ble Supreme Court of India on the Appeals (the “**SC Final Order**”) ; Review Petition bearing R.P. No. 1788 of 2017 and R.P. No. 1789 of 2017 filed by the Acquires in relation to the Captioned Order (“**Review Petition**”) that was dismissed by the Hon’ble Supreme Court on August 24, 2017; Letters dated September 1, 2017 seeking an extension for getting the Bank Guarantee released from the Supreme Court and September 5, 2017 to SEBI depositing the fees for the revised Offer Size and September 11, 2017 to SEBI for depositing the additional amount in the Escrow Account and SEBI responses thereto dated September 22, 2017 and September 28, 2017. (“**SEBI Communication**”).

This Pre-Offer Open Advertisement is being issued in accordance with the SEBI (SAST) Regulations and should be read in continuation of and in conjunction with, the Public Announcement dated Wednesday October 28, 2015 and the corrigendum to the Public Announcement dated November 2, 2015 (collectively, the “**PA**”), the detailed public statement dated November 02, 2015 (published on November 3, 2015) and the corrigendum to the detailed public statement dated June 19, 2017 (published on June 20, 2017) (collectively, the “**DPS**”), the draft letter of offer dated November 3, 2015 (“**DLoF**”), the letter of offer dated June 16, 2017 (“**LoF**”); the SC Interim Order and the SC Final Order. The DPS was published in Business Standard - English (all editions), Business Standard - Hindi (all editions) and Mumbai Lakshadweep – Marathi (Mumbai edition).

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THE FOLLOWING INFORMATION RELATED TO THE OFFER:

1. Revised Schedule of Activities pursuant to the aforementioned SEBI Observation Letter and the SC Final Order

Activity	Revised Day and Date
Date of commencement of the Tendering Period (Offer opening date prior to Stay Order)	Monday, July 3, 2017
Date of Stay Order obtained by SEBI	Monday, July 3, 2017
Date of SC Final Order	Thursday, July 13, 2017
Review Petition filed by the Acquirers	Wednesday, August 1, 2017
Dismissal of the Review Petition by the Hon’ble Supreme Court	Thursday, August 24, 2017
Issue reopening Pre-Offer Open Advertisement	Friday, October 06, 2017
Date of recommencement of Tendering Period as per SC Final Order	Monday, October 09, 2017
Date of closure of the Tendering Period (Offer closing date)	Tuesday, October 24, 2017
Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	Tuesday, November 07, 2017
Last date for publication of post-Offer public announcement in the newspapers in which the DPS had been published	Tuesday, November 14, 2017

2. Update to the details of the Offer and the Revised Offer Price

Revised Offer Price for Original Shareholders as defined in para 3.1 of this Pre-Offer Open Advertisement and other Shareholders

2.1. In respect of the Original Shareholders as defined in para 3.1 of this Pre-Offer Open Advertisement whose Equity Shares may be tendered and accepted under the Offer, the Revised Offer Price would be INR 6.30 per Equity Share plus interest from Wednesday, October 01, 2014 till Tuesday, November 7, 2017 being the assumed last date of payment at a simple interest rate of 10% per annum (the interest amount is subject to change depending upon the actual date of payment) (“**Applicable Interest**”).

2.2. In respect of the PA Shareholders, as defined in para 4.1 of this Pre-Offer Open Advertisement whose Equity Shares may be tendered and accepted under the Offer, the Revised Offer Price would be INR 6.30 per Equity Share plus interest from Friday, June 17, 2016 till Tuesday, November 07, 2017 being the assumed last date of payment at a simple interest rate of 10% per annum (the interest amount is subject to change depending upon the actual date of payment) (“**Delay Interest**”). This is based on the SEBI Communication dated September 28, 2017 wherein they have directed the Acquirers that those who were the Shareholders on October 28, 2015 (date of trigger for which public announcement was made) are also eligible for interest for the delay due to legal proceedings initiated by the acquirers subsequent to SEBI Observation Letter dated May 05, 2016.

2.3. In respect of the other Shareholders, the Revised Offer Price would be INR 6.30 per Equity Share.

Financial Arrangements

2.4. The maximum amount of funds required to make payment of consideration of the Revised Offer Price and the Applicable Interest (payable only to Original Shareholders as defined in para 3.1 of this Pre-Offer Open Advertisement) and Delay Interest (payable only to PA Shareholders as defined in para 4.1 of this Pre-Offer Open Advertisement) for the Equity Shares tendered in the Offer (assuming full acceptances) would be INR 256,02,50,530 (Rupees Two hundred and fifty six crores two lakhs fifty thousand five hundred and thirty only), assuming all Equity Shares are tendered by the Original Shareholders and the PA Shareholders (“**Total Consideration**”).

2.5. The Acquirers have adequate resources to meet the financial requirements of this Open Offer and by way of security for performance of their obligations under the SEBI (SAST) Regulations, the Acquirers had created an escrow account named “RIL-Open Offer Escrow Account” (the “**Open Offer Escrow Account**”) with HDFC Bank Limited (the “**Escrow Bank**”). The Acquirers have deposited INR 64,00,62,633 (Rupees sixty-four crores sixty-two thousand six hundred and thirty-three only) in the Open Offer Escrow Account, amounts to 25% of the Total Consideration. The Open Offer Escrow Account is in compliance with the requirements of regulation 17 of the SEBI (SAST) Regulations.

2.6. M/s Sharma Goel & Co LLP, Chartered Accountants have, certified vide their certificate dated September 25, 2017, that the Acquirers and the PACs having obligation to fulfil the payment responsibility, have a combined net worth of INR 705,48,06,353/- (Rupees Seven hundred five crores forty eight lakhs six thousand three hundred and fifty three only) , as of March 31, 2017 and immediate access to liquid assets of a sum of at least INR 200,00,00,000/- (Rupees Two hundred crores) as on September 25, 2017 to meet the financial requirements of the Offer.

3. Original Shareholders

3.1. Original Shareholders defined as those who will be eligible for receiving interest on the revised Offer Price in terms of the SEBI Observation Letter will be identified as those Registered Shareholders (excluding the Acquirers and PACs) who were holding Share(s) as on Trigger Date i.e. July 9, 2014 and continue to hold the same Share(s) till the date of offering those Share(s) in this Offer and whose shares are accepted under the Offer

3.2. The following examples illustrate the identification of the Original Shareholders:

3.2.1. a Shareholder who held 100 Shares on July 9, 2014 and subsequently sold 25 Shares will be considered to be an Original Shareholder only in respect of 75 Shares, provided that such Shares are tendered and accepted under the Offer;

3.2.2. a Shareholder who held 100 Shares on July 9, 2014 and subsequently purchased 50 Shares will be considered to be an Original Shareholder only in respect of 100 Shares, provided that such Shares are tendered and accepted under the Offer; and

3.2.3. a Shareholder who held 100 Shares on July 9, 2014, and subsequently sold 25 Shares and then bought 25 Shares, will be considered to be an Original Shareholder in respect of 75 Shares, and if such Shareholder has subsequently sold and purchased 50 more Shares, he will be considered to be an Original Shareholder in respect of 50 Shares, provided that in each such case, the relevant Shares are tendered and accepted under the Offer and the principle of Last In First Out (LIFO) would apply – i.e. the Shares which were acquired last would be deemed to have been sold first.

3.2.4. a Shareholder who held 100 Shares on July 9, 2014, and subsequently bought 25 Shares and then sold 25 Shares, will be considered to be an Original Shareholder in respect of 100 Shares, and if such Shareholder has subsequently purchased and sold 50 more Shares, he will be considered to be an Original Shareholder in respect of 100 Shares as he holds at least 100 Shares all the time from July 9, 2014 till the date of tendering in the Offer, provided that in each such case, the relevant Shares are tendered and accepted under the Offer and the principle of Last In First Out (LIFO) would apply i.e. the Shares which were acquired last would be deemed to have been sold first.

3.3. In case of Shares held in demat form, buy/sell of Shares will be determined based on weekend positions as provided by the depositories. This will be subject to availability of beneficiary positions for the earlier periods. The above examples illustrate the identification of the Original Shareholders.

3.4. As described above, only Original Shareholders whose Shares (which are determined as forming part of their holdings as on July 9, 2014) are tendered and accepted in the Offer will be eligible for receiving Interest Payable under the Offer. Such interest will be payable only on those Shares which are held by the Original Shareholders from July 9, 2014 up to the date of tendering their Share in this Offer. Such eligibility for interest will be determined on the basis of the Register of Members/ Register of Beneficial Owners as maintained by the Registrars and Share Transfer Agents of RattanIndia Infrastructure Limited, Karvy Computershare Private Limited and as provided by the depositories i.e. NSDL and CDSL in the following manner:

3.4.1. List of Members of the Target Company as on July 9, 2014 (or closest weekend prior to the said date).

3.4.2. Details of all the transfers/transmissions/deletions/transpositions, for Shares held in physical form that have taken place since July 9, 2014 till the Offer Closing Date.

3.4.3. Beneficiary position data as downloaded by the Registrar & Share Transfer Agent from time to time since July 9, 2014 till the Offer Closing Date, excluding for the period for which such data is not available with the said Registrar.

3.4.4. Details of changes, if any, of name of the Original Shareholder, in the case of Shares held in physical form, the endorsement(s) on the face or back of the relevant Share certificate(s).

3.4.5. Register of Members and Register of Beneficiary Owners as on the Offer Closing Date.

3.4.6. Details of dematerialization and rematerialization requests that have been confirmed to the depositories on the Offer Closing Date.

3.4.7. Details of the changes, if any, on account of consolidation of holdings in one or more folios and split of holdings in case of Shares held in physical form.

3.5. Furthermore those Shareholders who claim to be eligible for Applicable Interest should also submit the following documents to enable the Registrar to the Offer to determine their eligibility for Applicable Interest under the Offer, along with and within the same term of, other documents mentioned in the Letter of Offer including the Form of Acceptance cum Acknowledgement before the Offer Closing Date:

- Original Shareholders holding Shares in physical form will be eligible for interest if no transfers have been registered in "Memorandum of transfers" in the Share certificate submitted in original after July 9, 2014.
- Original Shareholders holding Shares in demat form must submit:
- Details of folio(s) in which Shares were held in physical form on the Trigger Date but which has been dematerialized subsequently OR a photocopy of share certificate, if available
- Transaction/ holding statement obtained from depository participant (‘DP’) since the date of dematerialization /purchase till the date of submission of the Form of Acceptance cum Acknowledgement along with the delivery instruction for transferring Shares to the Special Depository Escrow Account opened for this Offer.
- Change of Name: Those Original Shareholders who have changed their names at any time between July 9, 2014 till date of tendering their Share in this Offer, are advised to submit the evidence of change of name, to enable the Registrar to the Offer to determine the eligibility of such Shareholders to receive the Applicable Interest.
- Transmission: Those Original Shareholders who have acquired title to the Shares either by transmission, due to death of the

sole / any of the joint holders, or through operation of law are advised to submit documentary evidence in support of such transmission including the details of the original holder’s name, number of Shares held at the time of transmission, the date of application for transmission, and in case Shares held in physical form, the folio number and in case of beneficial owners, the DP name, DP ID, beneficiary account number, to enable the Registrar to the Offer to determine the eligibility of such Shareholders to receive the Applicable Interest.

- Transposition: Those Original Shareholders who are joint holders of Shares and have transposed their names i.e. changed the order in which their names are recorded in the Share certificates or in the record maintained by the depository are advised to submit documentary evidence in support of such transposition including the details of the original holder’s name, number of Shares held at the time of transposition, the date of application for transposition and the folio number to enable the Registrar to the Offer to determine the eligibility of such Shareholders to receive the Applicable Interest.

3.6. In the event the Registrar to the Offer does not receive the above-mentioned documentation from Shareholders who deem to be eligible for the Applicable Interest, the Registrar to the Offer are entitled to rely on the list of Original Shareholders determined on basis of the register of members/ shareholders register/ beneficial records as provided by the depository(s) i.e. NSDL and CDSL described in para 3.5 above.

3.7. Furthermore, the Shareholders who are not registered on the register of members/ shareholders register/ beneficial records as provided by the depository(s) i.e. NSDL and CDSL (“Unregistered Shareholders”) and held Shares in physical form who deem to be eligible for the Applicable Interest, are required to provide the above-mentioned documentation in order to be eligible for the Interest Payable to Original Shareholders. Upon failure to provide such documentation, they will not be considered Original Shareholders for the purpose of the Offer.

3.8. In the event of oversubscription of the Offer, Shares will be acquired on a proportionate basis. In such a case, if a Shareholder is an Original Shareholder for some Shares (“Original Shares”) (as explained in above points and not an Original Shareholder in respect of other Shares (“New Shares”) held by him), it will be assumed that the Shareholder has first tendered all Original Shares and all balance Shares, if any, tendered by him are New Shares. Please see the illustration below for more clarity.

3.8.1.1. For example, assuming that the valid response to the Offer is twice (i.e. 718,780,188 Shares) the no. of Shares offered to be acquired in this Offer (i.e. 359,390,094 Shares), then Shares will be accepted proportionately i.e. in ratio of 1 Share out of every 2 Shares.

3.8.1.2. In such a case, if a Shareholder holding 250 Shares and eligible to participate in the Offer as an Original Shareholder for 100 Shares (as explained in above point nos. (3.2.1 to 3.2.4)) and as Shareholder for 150 Shares tenders all his 250 Shares in the Offer, then his acceptance would be as under:

3.8.1.2.1. since the valid responses to the Offer are twice the Offer size, 125 Shares out of 250 Shares tendered by such Shareholder will be accepted from such Shareholder;

3.8.1.2.2. payment will be made to such Shareholder assuming 100 Shares are accepted as an Original Shareholder and 25 Shares are accepted as a Shareholder. Similarly, if a Shareholder holding 400 Shares and eligible to participate in the Offer as an Original Shareholder for 250 Shares (as explained in above point nos. (3.2.1 to 3.2.4)) and as Shareholder for 150 Shares tenders all his 400 Shares in the Offer, then his acceptance would be as follows: since the valid responses to the Offer are twice the Offer size, 200 Shares out of 400 Shares tendered by such Shareholder will be accepted from such Shareholder; b. payment will be made to such Shareholder assuming 200 Shares are accepted from such Shareholder as Original Shareholder.

PA Shareholders

4.1. PA Shareholders defined as those who will be eligible for receiving interest on the revised Offer Price in terms of the SEBI Communication will be identified as those Registered Shareholders (excluding the Acquirers and PACs and Original Shareholders) who were holding Share(s) as on Trigger Date i.e. October 28, 2015, i.e. the date of the Public Announcement and continue to hold the same Share(s) till the date of offering those Share(s) in this Offer and whose shares are accepted under the offer

The following examples illustrate the identification of the PA Shareholders:

4.2. a Shareholder who held 100 Shares on October 28, 2015 and subsequently sold 25 Shares will be considered to be an PA Shareholder only in respect of 75 Shares, provided that such Shares are tendered and accepted under the Offer;

4.2.2. a Shareholder who held 100 Shares on October 28, 2015 and subsequently purchased 50 Shares will be considered to be an PA Shareholder only in respect of 100 Shares, provided that such Shares are tendered and accepted under the Offer; and

4.2.3. a Shareholder who held 100 Shares on October 28, 2015, and subsequently sold 25 Shares and then bought 25 Shares, will be considered to be an PA Shareholder in respect of 75 Shares, and if such Shareholder has subsequently sold and purchased 50 more Shares, he will be considered to be a PA Shareholder in respect of 50 Shares, provided that in each such case, the relevant Shares are tendered and accepted under the Offer and the principle of Last In First Out (LIFO) would apply – i.e. the Shares which were acquired last would be deemed to have been sold first.

4.2.4. a Shareholder who held 100 Shares on October 28, 2015, and subsequently bought 25 Shares and then sold 25 Shares, will be considered to be an PA Shareholder in respect of 100 Shares, and if such Shareholder has subsequently purchased and sold 50 more Shares, he will be considered to be a PA Shareholder in respect of 100 Shares as he holds at least 100 Shares all the time from October 28, 2015 till the date of tendering in the Offer, provided that in each such case, the relevant Shares are tendered and accepted under the Offer and the principle of Last In First Out (LIFO) would apply i.e. the Shares which were acquired last would be deemed to have been sold first.

4.3. In case of Shares held in demat form, buy/sell of Shares will be determined based on weekend positions as provided by the depositories. This will be subject to availability of beneficiary positions for the earlier periods. The above examples illustrate the identification of the PA Shareholders.

4.4. As described above, only PA Shareholders whose Shares (which are determined as forming part of their holdings as on October 28, 2015) are tendered and accepted in the Offer will be eligible for receiving Interest Payable under the Offer. Such interest will be payable only on those Shares which are held by the PA Shareholders from October 28, 2015 up to the date of tendering their Share in this Offer. Such eligibility for interest will be determined on the basis of the Register of Members/ Register of Beneficial Owners as maintained by the Registrars and Share Transfer Agents of RattanIndia Infrastructure Limited, Karvy Computershare Pvt. Ltd. and as provided by the depositories i.e. NSDL and CDSL in the following manner:

4.4.1. List of Members of the Target Company as on October 28, 2015 (or closest weekend prior to the said date).

4.4.2. Details of all the transfers/transmissions/deletions/transpositions, for Shares held in physical form that have taken place since October 28, 2015 till the Offer Closing Date.

4.4.3. Beneficiary position data as downloaded by the Registrar & Share Transfer Agent from time to time since October 28, 2015 till the Offer Closing Date, excluding for the period for which such data is not available with the said Registrar.

4.4.4. Details of changes, if any, of name of the PA Shareholder, in the case of Shares held in physical form, the endorsement(s) on the face or back of the relevant Share certificate(s).

4.4.5. Register of Members and Register of Beneficiary Owners as on the Offer Closing Date.

4.4.6. Details of dematerialization and rematerialization requests that have been confirmed to the depositories on the Offer Closing Date.

4.4.7. Details of the changes, if any, on account of consolidation of holdings in one or more folios and split of holdings in case of Shares held in physical form.

4.5. Furthermore those Shareholders who claim to be eligible for Applicable Interest should also submit the following documents to enable the Registrar to the Offer to determine their eligibility for Applicable Interest under the Offer, along with and within the same term of, other documents mentioned in the Letter of Offer including the Form of Acceptance cum Acknowledgement before the Offer Closing Date:

- PA Shareholders holding Shares in physical form will be eligible for interest if no transfers have been registered in "Memorandum of transfers" in the Share certificate submitted in original after October 28, 2015.
- PA Shareholders holding Shares in demat form must submit:
- Details of folio(s) in which Shares were held in physical form on the Trigger Date but which has been dematerialized subsequently OR a photocopy of share certificate, if available
- Transaction/ holding statement obtained from depository participant (‘DP’) since the date of dematerialization /purchase till the date of submission of the Form of Acceptance cum Acknowledgement along with the delivery instruction for transferring Shares to the Special Depository Escrow Account opened for this Offer.
- Change of Name: Those PA Shareholders who have changed their names at any time between October 28, 2015 till date of tendering their Share in this Offer, are advised to submit the evidence of change of name, to enable the Registrar to the Offer to determine the eligibility of such Shareholders to receive the Applicable Interest.
- Transmission: Those PA Shareholders who have acquired title to the Shares either by transmission, due to death of the sole / any of the joint holders, or through operation of law are advised to submit documentary evidence in support of such transmission including the details of the original holder’s name, number of Shares held at the time of transmission, the date of application for transmission, and in case Shares held in physical form, the folio number and in case of beneficial owners, the DP name, DP ID, beneficiary account number, to enable the Registrar to the Offer to determine the eligibility of such Shareholders to receive the Applicable Interest.

• Transposition: Those PA Shareholders who are joint holders of Shares and have transposed their names i.e. changed the order in which their names are recorded in the Share certificates or in the record maintained by the depository are advised to submit documentary evidence in support of such transposition including the details of the original holder’s name, number of Shares held at the time of transposition, the date of application for transposition and the folio number to enable the Registrar to the Offer to determine the eligibility of such Shareholders to receive the Applicable Interest.

4.6. In the event the Registrar to the Offer does not receive the above mentioned documentation from Shareholders who deem to be eligible for the Applicable Interest, the Registrar to the Offer are entitled to rely on the list of PA Shareholders determined on basis of the register of members/ shareholders register/ beneficial records as provided by the depository(s) i.e. NSDL and CDSL described in para 4.5 above.

4.7. Furthermore, the Shareholders who are not registered on the register of members/ shareholders register/ beneficial records as provided by the depository(s) i.e. NSDL and CDSL (“Unregistered Shareholders”) and held Shares in physical form who deem to be eligible for the Applicable Interest, are required to provide the above mentioned documentation in order to be eligible for the Interest Payable to PA Shareholders. Upon failure to provide such documentation, they will not be considered PA Shareholders for the purpose of the Offer.

In the event of oversubscription of the Offer, Shares will be acquired on a proportionate basis. In such a case, if a Shareholder is an PA Shareholder for some Shares (“PA Shares”) (as explained in above points and not a PA Shareholder in respect of other Shares (“New Shares”) held by him), it will be assumed that the Shareholder has first tendered all PA Shares and all balance Shares, if any, tendered by him are New Shares. Please see the illustration below for more clarity.

4.8.1.1. For example, assuming that the valid response to the Offer is twice (i.e. 718,780,188 Shares) the no. of Shares offered to be acquired in this Offer (i.e. 359,390,094 Shares), then Shares will be accepted proportionately i.e. in ratio of 1 Share out of every 2 Shares.

4.8.1.2. In such a case, if a Shareholder holding 250 Shares and eligible to participate in the Offer as a PA Shareholder for 100 Shares (as explained in above point nos. (4.2.1 to 4.2.4)) and as Shareholder for 150 Shares tenders all his 250 Shares in the Offer, then his acceptance would be as under:

4.8.1.2.1. since the valid responses to the Offer are twice the Offer size, 125 Shares out of 250 Shares tendered by such Shareholder will be accepted from such Shareholder;

4.8.1.2.2. payment will be made to such Shareholder assuming 100 Shares are accepted as a PA Shareholder and 25 Shares are accepted as a Shareholder. Similarly, if a Shareholder holding 400 Shares and eligible to participate in the Offer as a PA Shareholder for 250 Shares (as explained in above point nos. (4.2.1 to 4.2.4)) and as Shareholder for 150 Shares tenders all his 400 Shares in the Offer, then his acceptance would be as follows: since the valid responses to the Offer are twice the Offer size, 200 Shares out of 400 Shares tendered by such Shareholder will be accepted from such Shareholder; b. payment will be made to such Shareholder assuming 200 Shares are accepted from such Shareholder as PA Shareholder.

Capitalized terms used, but not defined, in this Public Announcement shall have the same meaning as assigned to such terms in the DPS and the Letter of Offer.

The Acquirer assumes and accepts full responsibility for the information contained in this Public Announcement and also accepts responsibility for the obligations of the Acquirers as set out in the SEBI (SAST) Regulations.

A copy of this Public Announcement is expected to be available on the SEBI website <http://www.sebi.gov.in>.

For further details, please refer to the Letter of Offer issued by the Acquirer.

ISSUED BY THE MANAGER TO THE OFFER AND ON BEHALF OF THE ACQUIRER	REGISTRAR TO THE OFFER
 MOTILAL OSWAL INVESTMENT ADVISORS LIMITED Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel S T Depot, Prabhadevi, Mumbai - 400 025 Maharashtra, India Telephone: +91 22 3980 4380; Facsimile: +91 22 3980 4315; E-mail: ril.openoffer@motilaloswal.com Contact Person: Subodh Mallya; SEBI Registration No: INM000011005	 KARVY COMPUTERSHARE PRIVATE LIMITED Karvy Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad – 500 032 Telephone: +91 40 6716 2222; Facsimile: +91 40 2343 1551; E-mail: riil.openoffer@karvy.com Contact Person: M. Muralikrishna; SEBI Registration No.: INR000000221

Place : Mumbai

Date : October 5, 2017